

## Under Section 10(1)

*English translation of Shram Anubhag-2, Noti. No. 2163(HI)/XXXVI-2—  
127(SM)-90, dated April 24, 1990, published in the U.P. Gazette,  
Extra., Part 4, Section (kha), dated 24th, April, 1990, p. 2*

In exercise of the powers under sub-section (1) of Section 10 of the Contract Labour (Regulation and Abolition) Act 1970 (Act No. 37 of 1970), the Governor, after consultation with the Uttar Pradesh State Contract Labour Advisory Board and also after having regard to the conditions of work and benefits provided for the contract labour and other relevant factors enumerated in sub-section (2) of this section is pleased to prohibit the employment of contract labour in all the Textile Industry situate in Uttar Pradesh in respect of such operations, processes and by such designations as are mentioned in the Schedule below :

### SCHEDULE

#### TEXTILE INDUSTRY

Name of operations and processes of textile mills situated in Uttar Pradesh in respect of which Contract Labour is prohibited—

1. Bobbin Cleaning ;
2. Yarn Reeling ;
3. Cleaning, Scavenging and sweeping, Sanitation ;
4. Engraving of Copper rolls ;
5. Boiler firing ;
6. Removal of Ash ;
7. Security Guards ;
8. Drivers of Light/Heavy Vehicles and operators of Lift, Crane etc. ;
9. Mali, Gardener, Carpenter ;
10. Canteen Employees.